



2026:DHC:8913



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC011007272024
+ **OMP (ENF.) (COMM.) 8/2025**
PROMAC ENGINEERING INDUSTRIES LIMITED

.....Decree Holder

Through: Dr. Amit George, Mr. K.V.
Sriwas Narayanan, Mr. K.V.
Vibu Prasad and Mr. Arnav
Bhansali, Advocates.

versus

CEMENT CORPORATION OF INDIA LIMITED

.....Judgement Debtor

Through: Mr. Brijender Chahar, ASG
with Mr. Raghav Alok and Mr.
Yash Gupta, Advocates.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)****% 08.10.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file again as and when situation arises and after satisfying on the aspect of stamp duty in line of the judgment passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India¹***.

2. Leave and liberty, as sought, is granted.

3. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J**OCTOBER 8, 2026/pa****¹OMP (ENF.) (COMM.) 155/2026**

Signature Not Verified

Signed By: ANUBHAW TRIPATHI

Signing Date: 08.10.2026
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